

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1665

ANSWERED ON:04.08.2010

ADMISSION IN NAVODAYA VIDYALAYAS

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether reports have been received that the Jawahar Navodaya Vidyalayas (JNVs) have violated the RTE Act's provisions;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has issued any directions to the authorities of Jawahar Navodaya Vidyalayas in this regard;
- (d) if so, the details thereof;
- (e) whether such type of violation of the RTE Act by other Government/public schools have also come to the notice of the Government;
- (f) if so, the details thereof, State-wise; and
- (g) the action taken by the Government against such schools, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) & (b) Navodaya Vidyalaya Samiti has received a letter dated 22.6.2010 from National Commission for Protection of Child Rights(NCPCR) asking them to withdraw their Admission test, on the ground that screening procedure is not permissible under RTE Act.

(c) No, Sir.

(d) Does not arise.

(e) to (g) This Ministry has received information from NCPCR that 59 complaints relating to RTE Act have been received by them. This Ministry has also received 3 complaints on alleged violation of provisions of RTE Act by some schools in Delhi, and those have been sent to Government of NCT of Delhi for appropriate action.